

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 430/MP/2019

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of NLDC Fees and Charges for the control period 2014-19.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

Petition No. 431/MP/2019

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of NRLDC Fees and Charges for the control period 2014-19.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & Ors.

Petition No. 433/MP/2019

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of NERLDC Fees and Charges for the control period 2014-19.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Company Limited (APDCL) & Ors.

Petition No. 434/MP/2019

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of WRLDC Fees and Charges for the control period 2014-19.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) & Ors.



Petition No. 435/MP/2019

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of ERLDC Fees and Charges for the control period 2014-19.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondent : Bihar State Power Holding Company Limited (BSPHCL) & Ors.

Petition No. 437/MP/2019

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of SRLDC Fees and Charges for the control period 2014-19.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) and Ors.

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Shri Rakesh Kumar, NLDC
Shri N. R. Gupta, NLDC
Shri Gajendra Yasaua, NLDC
Shri Alok Kumar, NLDC
Shri Manas Das, ERLDC
Ms. S. Usha, WRLDC
Shri Ventakeshan, SRLDC
Shri M.K Agarwal, NRLDC
Ms. Himani Dutta, NERLDC
Shri Ankit Jain, NERLDC

Record of Proceedings

The Representative of the Petitioners submitted the present Petitions have been filed for truing up of RLDCs Fees and Charges for the control period 2014-19. The Representatives of the Petitioners requested to admit the Petitions.

2. The representative of NRLDC sought permission to implead Punjab State Power Corporation Ltd. (PSPCL) as party to the Petition No. 431/MP/2019.

3. After hearing the Representatives of the Petitioners, the Commission admitted the Petitions and directed to issue notice to the Respondents.



4. The Commission directed NRLDC to implead PSPCL as party to the Petition No. 431/MP/2019 and to file revised memo of parties by 9.3.2020.

5. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents including PSPCL immediately, if not already served. The Respondents were directed to file their reply by 16.3.2020 with an advance copy to the Petitioners who may file their rejoinders, if any, by 31.3.2020.

6. The Commission directed the Petitioners to submit the following information, on affidavit, by 16.3.2020:

(a) Form- 4B (Element-wise Break-up of Capital Cost), Form-4E (Statement of Additional Capitalization) and Form 4H (Financing of additional capitalization);

(b) Form 7B with complete details of expenses in different heads, like Bonus, Ex-gratia, expenditure on VRS and revenue recovered, if any. Break-up of head 'Staff Welfare Expenses' in the said form;

(c) Clarify as to whether the Productivity Linked Incentive in Form 7B refers to Performance Linked Incentive or Certification Linked Incentive or any other amount;

(d) Details to be submitted for the following:

(i) Performance linked incentive allowed by the Commission, audited actual incentive recovered from the Users and audited disbursed/paid to employees for the period 2014-18; and

(ii) Certificate linked incentive allowed by the Commission in Petition No. 344/MP/2018 for period 2014-19 vs. Audited actual disbursed to the employees.

(e) Audited details for actual yearly revenue (in form of Fees and Charges) collected from the Users for control period 2014-19;

(f) Audited Balance Sheet and Profit & Loss Accounts with all the Schedules and Annexures for RLDC and NLDC/Corporate Office as per Annexure -I of the Fees and Charges Regulations;

(g) Detailed note on methodology followed by POSOCO as per DPE OM for PRP calculation for 2014-19 period for yearly Performance Linked Incentive claimed/recovered from the Users;

(h) In the Petitions filed by RLDCs and NLDC and subsequently, in their respective orders in Petitions No. 244/TT/2015, 243/TT/2015, 240/TT/2015, 241/TT/2015, 245/TT/2015 and 242/TT/2015, while allowing the fee and charges, there were de-capitalization by virtue of REPEX. However, in the present Petitions, REPEX has not been mentioned. Reason may be explained in this regard; and



7. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

8. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

